

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-490(PB)/2020

IN THE MATTER OF:

Navair International Pvt. Ltd.	Applicant/petitioner
v.		
M/s. Entertainment City Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 13.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	-
For the Respondent	-

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 05.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)